

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 206 of 2012 &**  
**IA Nos. 331 of 2012 & IA No. 332 of 2012**

**Dated : 19<sup>th</sup> October, 2012**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Vedanta Aluminium Ltd.**

**.... Appellant (s)**

**Versus**

**Odisha Electricity Regulatory Commission**  
**& Ors.**

**...Respondent (s)**

**Counsel for the Appellant(s):**

Mr. C.S. Vaidyanathan, Sr. Adv.  
Mr. Prashanto Chandra Sen  
Ms. Sana Sundaram

**Counsel for the Respondent(s):**

Mr. J.J. Bhatt, Sr. Adv.  
Mr. Hasan Murtaza for R.8  
Mr. Jaideep Dhankhar, Sr. Adv.  
Mr. Sanjay Sen,  
Mr. Hemant Singh for R.2  
Mr. R.K. Mehta, Mr. David  
Mr. Antaryami Upadhyay  
for R.3 & 4

**ORDER**

Admit. Issue notice. Mr. Sanjay Sen takes notice on behalf of Respondent No.2, Mr. R.K. Mehta takes notice on behalf of Respondent Nos. 3 & 4 and Mr. J.J. Bhatt, the learned Senior Counsel takes notice on behalf of Respondent No.8. Notice be issued to the other Respondents. Dasti service is permitted. Registry is also directed to issue notice to the Respondents.

Post the I.A. No. 332 of 2012 (Appl. for interim Orders) for hearing on **21.11.2012**. In the meantime, Reply be filed by the Respondents on or before 19.11.2012 after serving copy on the other side.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam )**  
**Chairperson**

**ts/mk**